

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

SLP (CIVIL) NO. 22053 OF 2009

NICCO Corporation Limited

...Petitioner

Versus

Prysmian Cavie Sistemi Energia s.r.l. & Anr.

...Respondents

O R D E R

Issue notice.

2. Counter affidavit may be filed by the respondents within three weeks. Rejoinder, if any, within two weeks thereafter.

3. List the matter for final disposal on a non-miscellaneous day in the last week of October, 2009.

4. In the meanwhile, operation of the impugned order dated July 29, 2009 shall remain stayed.

.....J
(Tarun Chatterjee)

.....J
(R. M. Lodha)

New Delhi
September 15, 2009.

ITEM NO.2
(For orders)

COURT NO.4

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22053/2009

(From the judgement and order dated 29/07/2009 in APOT No. 117/2009 of The HIGH COURT OF CALCUTTA)

NICCO CORP.LTD.

Petitioner(s)

VERSUS

PRYSMIAN CAVIE SISTEMI ENERGIA S.R.L&ANR

Respondent(s)

(With prayer for interim relief)

Date: 15/09/2009 This Petition was called on for orders today.

For Petitioner(s) Dr.A.M.Singhvi, Sr.Adv.
Mr.Sanjeev K.Kapoor, Adv.
Mr.Anil Dutt, Adv.
Mr.Kumar Mihir, Adv.
For M/S. Khaitan & Co.,Adv.

For Respondent(s) Mr.Manu Nair, Adv.
Mr.Arun Mohan, Adv.
M/S Suresh A. Shroff & Co.,Adv.

Hon'ble Mr.Justice R.M.Lodha pronounced the following Order of the Bench comprising Hon'ble Mr.Justice Tarun Chatterjee and His Lordship :-

"Issue notice.

Counter affidavit may be filed by the respondents within three weeks. Rejoinder, if any, within two weeks thereafter.

List the matter for final disposal on a non-miscellaneous day in the last week of October, 2009.

In the meanwhile, operation of the impugned order dated July 29, 2009 shall remain stayed."

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed non-reportable order is placed on the file)